

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI A K GARODIA, ACCOUNTANT MEMBER

ITA No. 1989 & 2000/Bang/2016
Assessment year: 2007-08 & 2009-10

M/s Brindavan Beverages Pvt. Ltd, #214/33, 7 th Cross, Cunningham Road, Vasanth Nagar, Bangalore. PAN:AAACB 7390R	Vs.	The Deputy Commissioner of Income Tax, Central Circle - 2(3), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri V. Srinivasan, Advocate.
Respondent by	:	Shri Dilip, Advocate, Standing counsel to department Bengaluru.

Date of hearing	:	24.08.2020
Date of Pronouncement	:	27.08.2020

ORDER

Per Bench

These are appeals by the assessee against two different orders, both dated 26.9.2016 of the CIT(Appeals)-11, Bengaluru relating to assessment year 2007-08 & 2009-10.

2. The Id. counsel for the assessee filed a memo seeking to withdraw the appeal in ITA No.2000/Bang/2016 on the ground that the issues raised in the appeal have reached finality in the earlier proceedings and hence the appeal would become infructuous.

3. The assessee also seeks withdrawal of the appeal in ITA No.1989/Bang/2016 on the ground that the assessee wants to avail the benefit of Direct Taxes Vivad Se Vishwas Act, 2020.

4. Accordingly, both the appeals by the assessee are dismissed as withdrawn.

Pronounced in the open court on this 27th day of August, 2020.

Sd/-
(A K GARODIA)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 27th August, 2020.

/Desai S Murthy /

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.